

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2569
ANSWERED ON:10.12.2012
INCLUSION OF SANSI CASTE INTO SC CATEGORY
Ghubaya Shri Sher Singh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has received any proposal from Punjab Government to include Sansi community and its sub-caste such as Kuchhband, Gadaria Rashband, Kapat, Aheria, Tettlu, etc. in the list of Scheduled Castes;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the time by which the said proposal is likely to be accepted by the Government?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a)&(b) In the Constitution (Scheduled Castes) Order, 1950, made by the President in exercise of powers under Article 341(1) of the Constitution of India, as amended from time to time by Acts of Parliament as per Article 341(2) of the Constitution, Sansi caste alongwith its two sub-castes namely Bhedkut and Manesh have already been specified as a Scheduled Caste in relation to the State of Punjab. The Chief Minister, Punjab vide his letter dated 04.12.2009, had recommended inclusion of Kuch Band, Gatria, Bachhbans, Kopet, Aheria, Tittlu, Bheria, Bhantu, Arhar, Bhattu, Chattu, Habura, Kikan, Harrar, Kohla, Behlowala, Biddu, Lengeh, Singiwala, Kanjar, Mirshkari, Blagiarmaur, Kingicut, Dhe, Kalkinar, Chaddi or Chadi, Birtwal, Binaria, Pakhalwara, Baddon and Haria, as sub castes of Sansi caste in the list of Scheduled Castes. Since the aforesaid recommendation was not substantiated with the requisite ethnographic information, the Ministry vide its letter dated 23.02.2010, has requested the State Government to furnish the requisite information.

(c) It is not possible to indicate any time frame in the matter, as any modification in the list of Scheduled Castes, can be done only by an Act of Parliament.